

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF HEATSHRINK TECHNOLOGIES LIMITED

Sr. No.	Particulars	Details
1	Name of the corporate debtor	HEATSHRINK TECHNOLOGIES LIMITED (Formerly known as REPL Engineering Limited)
2	Date of incorporation of corporate debtor	18 th June, 1979
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L25200MH1979PLC021394
5	Address of the registered office & principal office (if any) of the corporate debtor	Plot No. 112, 13 th Road, MIDC Marol, Andheri (East), Mumbai-400093.
6	Date of closure of Insolvency Resolution Process	24 th November, 2020.
7	Liquidation commencement date of corporate debtor	11 th November, 2020 (Order received on 24 th November, 2020)
8	Name & registration number of the insolvency professional acting as liquidator	Mr. Arihant Nenawati Registration No. : IBBI/PA-001/IP-P00456/2017-18/10799
9	Address and e-mail of the liquidator as registered with the Board	Address : B-202, Sheraton Classic, Dr. Charat Singh Colony, Chakala, Andheri East, Mumbai-400069. Email ID : arihantn@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address : B-202, Sheraton Classic, Dr. Charat Singh Colony, Chakala, Andheri East, Mumbai-400069. Email ID : liquidation.heatshrink@gmail.com
11	Last date for submission of claims	24 th December, 2020

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **Heatshrink Technologies Limited (formerly known as REPL Engineering Limited)** on **11th November, 2020 (Order received on 24th November, 2020)**.

The stakeholders of **Heatshrink Technologies Limited** are hereby called upon to submit their claims with proof on or before **24th December, 2020**, to the liquidator at the address mentioned against **item No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Mr. Arihant Nenawati

Date : 26th November 2020

Place : Mumbai

Liquidator of **Heatshrink Technologies Limited**
Reg No. IBBI/PA-001/IP-P00456/2017-18/10799

